

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.42/2001 in O.A.23/99

Date of Order : 22.6.2001

BETWEEN :

Dr.P.Seetharami Reddy

.. Applicant.

AND

Sri Ayesha Jaffer,
Accounts Officer,
Pay & Accounts Office,
D.G.E.&T-II, CTI Campus,
Chennai-32.

.. Respondent.

Counsel for the Applicant

.. Mr.P.Krishna Reddy

Counsel for the Respondents

.. Mr.B.N.Sharma

CORAM :

HON'BLE MR.M.V.NATARAJAN : MEMBER (ADMN.)

HON'BLE MRS.BHARATI RAY : MEMBER (JUDGE.)

O R D E R

X As per Hon'ble Mr.M.V.Natarajan, Member (Admn.) X

This CP has been filed alleging inordinate delay in taking action as per the directions of the Tribunal.

2. Counsel for the applicant is not present.
3. The Counsel for the respondents has produced before us copy of the letter dated 30.4.2001 wherein the Administration cum Accounts Officer, Labour Welfare Organisation, Hyderabad under whom the applicant was working has ~~not~~ revised pension based on the qualifying service of 30 years.
4. Under the circumstances, there is no wilful disobedience; the orders of the Tribunal have been complied, though a bit delayed.
5. CP is closed.

Bharati Ray
(BHARATI RAY)
Member (Judl.)

Madhava
(M.A. NATARAJAN)
Member (Admn.)

Dated : 22nd June, 2001

(Dictated in Open Court)

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